

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2540 of 2021

Arjun Mardi @ Arjun Mandi Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Vikash Kumar, Advocate
For the State : Mr. Vineet Kumar Vashistha, Addl.P.P

Order No.02 Dated- 12.04.2021

Heard the parties through video conferencing.

Apprehending his arrest in connection with Dhalbhumgarh P.S. Case No. 24 of 2020 instituted under Sections 406, 409, 420, 467, 468, 471 and 34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner being Meth in MNREGA embezzled and misappropriated the wages of the labourers amounting Rs.25,050/-. It is submitted that the allegation against the petitioner is false. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and undertakes to deposit Rs.25,050/- without prejudice to his defence in this case in favour of the informant-Block Development Officer, Dhalbhumgarh. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioners are directed to surrender in the Court of learned S.D.J.M., Ghatsila within six weeks from today and in the event of his arrest or surrendering, the petitioner will be enlarged on bail on showing proof deposit of Rs.25,050/- with Block Development Officer, Dhalbhumgarh without prejudice to his defence in this case and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned S.D.J.M., Ghatsila in connection with Dhalbhumgarh P.S. Case No. 24 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating**

officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/